

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.2880 of 2020

Md. Meraj Khalid @ Chhotey Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Randhir Kumar, Advocate
For the State : A.P.P.

02/21.07.2020 The present anticipatory bail application is taken up today through Video conferencing.

Heard the learned counsel for the parties.

The petitioner is apprehending his arrest for the offences punishable under Sections 272/273/290 of the Indian Penal Code and Sections 47(A)/47 (a)/55 of the Jharkhand Excise Act.

The learned counsel for the petitioner submits that the petitioner has been falsely implicated in the present case and has not committed any offence as alleged in the first information report. It is further submitted that there is alleged recovery of 11, 395.44 liters of I.M.F.L. as well as 12, 240 liters of spirit from the go-down of M/s. M.S. Enterprises situated at village Chehcai in which co-accused Basudeo Sao was the Manager. It is also submitted that the said go-down was let out by the petitioner to co-accused Basudeo Sao vide agreement dated 24th August, 2019 for a period of eleven months i.e., till 19th June, 2020. The petitioner has no concern with the allegedly recovered I.M.F.L. from the said go-down. Hence, the petitioner may be given the privilege of anticipatory bail.

The learned A.P.P. opposed the petitioner's prayer for anticipatory bail.

Having heard learned counsel for the parties and considering the facts and circumstances of the case, I am inclined to grant anticipatory bail to the petitioner. Accordingly, the petitioner above named, in the event of his arrest/surrender by 6th August, 2020, shall be released on bail on furnishing bail bond of Rs.20,000/-(Rupees Twenty Thousand) with two sureties of the like amount each to the satisfaction of the court of Chief Judicial Magistrate, Koderma in connection with Koderma P.S. Case No.12 of 2020, subject to the condition as laid down under Section 438(2) Cr.P.C.

(Rajesh Shankar, J.)